

Raw Film Factory

- *1627. { Shri Ram Krishan:
Sardar Iqbal Singh:
Shri D. C. Sharma:
Shri Wodeyar:
Shri Narayanankutty Menon:
Shri Warior:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Tangamani:
Shrimati Ila Palchoudhuri:
Shri S. M. Banerjee:
Shri Halder:
Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the details for setting up a plant to manufacture raw film have been finalised;

(b) if so, the final decision taken about the selection of site; and

(c) other main features of the scheme?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) and (c). Do not arise.

Naga Hostiles

- *1628. { Shri D. C. Sharma:
Shri Vajpayee:

Will the Prime Minister be pleased to lay a statement showing:

(a) the number of raids made by the Naga hostiles from March 1958 to the 31st August, 1958; and

(b) the number of casualties suffered, the extent of loss in property and the amount of relief given to families of victims?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) There have been no large-scale raids with political objectives during the period. There were, however, 38 cases of petty thefts and dacoities, some of which may have been inspired by political motives.

(b) There have been no casualties except the murder of one person. The total loss of property in these thefts and dacoities is approximately Rs. 40,000/-. Rs. 2017 has been distributed as cash relief to families of victims. (This excludes gratuitous relief in kind in the shape of rice, etc.).

Non-ferrous Metals

*1629. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have any idea of the profits made by the importers of non-ferrous metals in 1957-58;

(b) whether it is a fact that the trade has been taking high profits on the non-ferrous metals; and

(c) what steps have been taken to curb profiteering in this trade?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) and (c). A statement is laid on the Table of the House.

Statement

There were complaints about the rising prices of copper and it was alleged that high profits were being made by the trade.

To meet the situation the Government of India brought in statutory control and the Non-ferrous Metals Control Order, 1958 was promulgated on April 2nd, 1958, under the Essential Commodities Act, 1955. At present the Order applies only to copper. Under the provisions of the Order, the Controller, appointed for the purpose, acquires all imported copper for equitable distribution among all actual users, big and small. The margin of profit to Established Importers is subject to a ceiling of 3½ per cent. over the landed cost of the metal.

The Government are carefully watching the position in regard to other Non-ferrous Metals.